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## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 11<sup>th</sup> OF AUGUST, 2025

WRIT PETITION No. 27669 of 2025

RAGHUVEER PRASAD CHAKARWARTY

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Santosh Kumar Kori - Advocate for petitioner.

Dr.S.S.Chouhan - Government Advocate for respondents/State.

## <u>ORDER</u>

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioner is present in the Court.

Parents of the corpus is also present in the Court.

Corpus has been produced in the Court by Shri Santosh Kumar Patel, ASI, Police Station - Majhgava, Tehsil - Sihora. She states that she does not wish to stay with the petitioner and of her own free will she is living at her parental home. She states that she is not under any wrongful confinement.

Since the corpus is a major and she does not wish to stay with the petitioner and wishes to stay with her parental house, no further orders



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are called for in the petition.

Petition is accordingly disposed of.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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